

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 431
TO BE ANSWERED ON 27.11.2024**

Issues Faced by Women in Film Industry

431 Shri Suresh Kumar Shetkar:

Shri Eatala Rajender:

Smt. D K Aruna:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some reports on the issues faced by women in the film industry have revealed horrid tales of sexual exploitation, illegal bans, discrimination, drug and alcohol abuse, wage disparity and in some cases, inhuman working conditions and notes that the industry is in the clutches of certain male producers, directors and actors, and

(b) if so, the details thereof and the action taken thereon along with the corrective steps being taken to protect the film industry also?

ANSWER

**THE MINISTER OF RAILWAYS, MINISTER OF INFORMATION AND
BROADCASTING; AND MINISTER OF ELECTRONICS & INFORMATION
TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) & (b): The Government enacted the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013" (SH Act) to safeguard women from sexual harassment in the workplace and to provide a framework for addressing

complaints related to such harassment. The Act applies to all women, including those in the film industry, regardless of their age, employment status, or type of work, whether they are employed in the public or private sector, or in organized, unorganized, formal, or informal settings. It imposes an obligation on employers in both public and private workplaces to ensure a safe and secure environment free from sexual harassment. Employers are required to establish an Internal Committee (IC) in workplaces with more than 10 employees. Additionally, the Appropriate Government is empowered to set up a Local Committee (LC) in each district to handle complaints from organizations with fewer than ten workers or where the complaint is against the employer.
